

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT - II

**Item No. 304
(IB)-2130(ND)2019**

**IA/3356/2020, IA/2809/2020, IA/3408/2020, IA/3356/2020,
IA/3123/2020 & IA/3629/2020**

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd.

...Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. Ltd.

...Respondent

SECTION: 9 of IBC, 2016

Order Delivered on 16.09.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Sumesh Dhawan, Mt. Vatsala Kak &
Ms. Ankita Bajpai, Advocates for Suspended Directors
Mr. P. Nagesh
Mr. Milan Singh Negi, Advocate for RP
Mr. Ranjan Grover, Member of CoC
Mr. Tapan Sangal, Applicant
Mr. Rajesh Gautam, Mr. Anant Gautam & Mr. Nipun Sharma,
Advocates for R-1 to R-4
Mr. V.N. Singh for Greater Noida Authority

ORDER

IA-3356/2020: Counsel for the Resolution Professional is present. Counsel for the Respondents 1 to 4 is present. Counsel for the Respondents 1 to 4 has already filed the reply. Counsel for the Resolution Professional may file rejoinder, if any, within 10 working days. The matter is posted for making final submissions on 5th October, 2020.

IA-2809/2020: Counsel for the RP is present. The report regarding reconstitution of the CoC is taken on record subject to just exceptions.

The IA stands closed.



(Ginni)

IA-3408/2020: Counsel for the Applicant is present. He prayed to withdraw the IA-197/2020. The prayer is allowed. The IA-197/2020 is allowed to be withdrawn.

The IA stands dismissed.

IA-3123/2020: Counsel for the Resolution Professional is present and prayed for appointment of the Authorised Representative of the home buyers. It is submitted that the highest no. of choice by the home buyers is given to Mr. Kamlesh Kumar Gupta and he has given consent to act as the Authorised Representative on behalf of the home buyers. Basing on the Application, the submissions made by the Counsel for the RP and the highest choice that has been indicated in favour of Mr. Kamlesh Kumar Gupta, we hereby appoint Mr. Kamlesh Kumar Gupta as Authorised Representative for the Financial Creditors / home buyers with a direction to the RP to permit him to exercise the right of vote in accordance with the instructions of the home buyers.

Accordingly, the Application is allowed.

IA-3629/2020: Counsel for the Petitioner is present. Counsel for the Resolution Professional is present. Counsel for Petitioner is directed to file reply within a week by giving an advance copy to the Counsel for the Applicant. Thereafter, the Counsel for the Applicant may file rejoinder, if any. List the matter on 5th October, 2020.



(L. N. GUPTA)
MEMBER (T)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)